

FORM NO. 4

(See Rule 42)

# In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

## ORDER SHEET

APPLICATION NO. 34

OF 1998

Applicant(s) All India Telecom Employees Union  
Line Staff, & Gr. "D"

Respondent(s) Union of Indian Forces

Advocate for Applicant(s) Mr. B.K. Sharma  
Mr. S. Sarma

Advocate for Respondent(s)

C.G.S.C

Notes of the Registry	Date	Order of the Tribunal
This form is filed in time C. P. R. No. 1 IPO No. 754747 Dated 4-2-98  f. of Registrar 27-2-98	4.3.98	On the prayer of Mr S. Sarma, learned counsel for the applicant the case is adjourned till 11.3.98 for admission.  Member
Requisite 4 copies have been filed with enclosure. 27-2	pg 27 5/3 11.3.98	Heard Mr S. Sarma, learned counsel for the applicants and Mr S. Ali, learned Sr.C.G.S.C for the respondents for admission.  Permission to file this application jointly is allowed as prayed for.  It appears to me that there is no ground for scrutiny in this application. and this application is disposed of.

contd..

Notes of the Registry	Date	Order of the Tribunal
	11.3.98	<p>This application has been submitted by the applicants not against any order but praying that the respondents may be directed to extend the benefit of the Casual Labourers (Grant of Temporary Status) and Regularisation Scheme 1989 to them. The applicants had submitted representation dated 20.2.97 (Annexure-5) This representation is lying pending with the respondent No.4, Chief General Manager, Assam Telecom Circle, Guwahati. In the circumstances it is not possible to enter into the merit of the prayer of the applicants. As such the application is disposed of with a direction to the respondent No.4 to dispose of the representation dated 20.2.97 submitted by the applicants with a speaking order. The respondent No.4 shall issue the order within 3 months from the date of receipt of this order.</p> <p>Application is disposed of. No order as to costs.</p> <p style="text-align: right;">60 Member</p> <p>pg</p> <p>Received O.A. 34/98 by Siddhanta Baruah 12.3.98 applicant</p> <p>19/3/98 Copy of the order was sent sent to 115 D/sec: for issuing 115 one to the parties.</p> <p>19/3/98 Recd O.A. 34/98 on 33 &amp; 34/98 26/4/98 by ADT(L)</p>